

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. †4096
ANSWERED ON 17.03.2026

DEVELOPMENT OF PANCHAYATS

†4096: SHRI BALYA MAMA SURESH GOPINATH MHATRE:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has allocated funds under Centrally Sponsored Schemes to enhance the development of Panchayats during the last three financial years, if so, the details thereof;
- (b) the details of the funds allocated during the said period including the funds that remained unutilized, district-wise;
- (c) whether any specific funds have been allocated to Panchayats to ensure the development of various social groups, including the marginalized sections and to promote employment; and
- (d) if so, the details thereof, year-wise and district-wise?

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJEEV RANJAN SINGH ALIAS LALAN SINGH)

(a) to (d) Panchayat is a State subject and the Ministry of Panchayati Raj (MoPR) supplements and complements the efforts of State Governments, including fund support under the schemes towards functioning of the Panchayati Raj Institutions (PRIs) on a continuous basis.

The MoPR implements a Centrally Sponsored Scheme of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) with the primary objective of strengthening PRIs by way of capacity building and training of the Elected Representatives (ERs) and their functionaries, and providing infrastructural support like Gram Panchayat Bhawan and computerization. The State/UT-wise funds released, utilised and unspent balance under the RGSA scheme during the last three years are at **Annexure-I**. It may be mentioned here that funds under RGSA is not released to any Districts.

There is no specific fund provision for the Panchayats for the marginalised sections under the scheme of MoPR. However, funds are released under RGSA for capacity building of the elected representatives and functionaries of the PRIs from all socio-economic groups. Funds for the Scheduled Castes (SC) and Scheduled Tribes (ST) under the scheme are earmarked in proportion to their population in the country.

Further, Panchayats receive Central Finance Commission (CFC) Grants for various developmental works. At present, the Panchayats are receiving funds based on recommendations of the 15th Finance Commission that have two components - Tied and Untied. Tied Grants are used for drinking water, rainwater harvesting, water recycling, sanitation and maintenance of Open Defecation Free status. Untied grants are used for felt needs under the 29 subjects enshrined in the XI Schedule of the Constitution of India – which include, inter alia, poverty alleviation, women and child development, social welfare, including welfare of the handicapped and mentally retarded and welfare of the weaker sections, and particularly, of the Scheduled Castes (SC) and the Scheduled Tribes (ST). The State-wise allocation of tied and untied grants under the 15th Finance Commission recommendations during the last three years is at **Annexure-II**. District-wise allocation of funds under the CFC is made by the States and hence are not maintained in the Ministry.

Annexure-I

Statement referred to in Reply to Parts (a) to (d) of the Lok Sabha Unstarred Question No.4096 answered on 17.03.2026 regarding Development of Panchayats

State/UT-wise Funds Released and Utilised during the last three years and Unspent Balance lying with them under the RGSA Scheme

(Rs in Crores)

Sl. No	State Name	Funds Released	Funds utilised	Unspent Balance
1	Andhra Pradesh	2.52	86.61	15.65
2	Arunachal Pradesh	250.78	300.36	0.18
3	Assam	192.99	258.43	2.40
4	Bihar	58.37	197.36	1.25
5	Chhattisgarh	34.07	85.89	1.60
6	Goa	2.24	3.41	1.57
7	Gujarat	0	16.77	9.13
8	Haryana	5	20.12	8.36
9	Himachal Pradesh	107.17	149.73	6.14
10	Jammu and Kashmir	170	214.25	16.96
11	Jharkhand	31	70.86	12.12
12	Karnataka	72.25	114.22	6.52
13	Kerala	50.4	92.82	1.92
14	Madhya Pradesh	100.17	316.15	3.25
15	Maharashtra	233.96	458.08	5.16
16	Manipur	18.19	15.56	8.12
17	Meghalaya	14	20.27	2.76
18	Mizoram	36.27	60.75	2.73
19	Nagaland	20	20.78	1.63
20	Odisha	58.73	129.2	8.84
21	Punjab	49.25	89.86	9.79
22	Rajasthan	36.72	103.53	20.61
23	Sikkim	19.01	20.07	3.13
24	Tamil nadu	70.42	98.2	1.80
25	Telangana	20	32.65	27.76
26	Tripura	27.23	34.96	0.48
27	Uttar Pradesh	207.95	436.12	47.97
28	Uttarakhand	157.15	187.16	2.92
29	West Bengal	90.65	190.77	14.45
30	Andaman & Nicobar	2.91	3.49	1.12
31	DNH&DD	3.14	5.12	0.76
32	Ladakh	1	2.9	0.42
	Sub-Total	2143.54	3836.45	247.50
	Agencies	48.47	0	0

Total	2192.01	3836.45	247.50
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* Fund released as Central Share only.

Utilization of funds includes unspent balance of previous years/scheme, funds returned from implementing agencies after implementation of SNA module and matching State share released by the State Government under the scheme.

\$Unspent balance includes matching State share and interest accrued in Single Nodal Account.

Annexure-II

**Annexure Referred to in Reply to Parts (a) & (d) of the Lok Sabha Unstarred Question
No. 4096 answered on 17.03.2026 regarding Development of Panchayats.**

**Component-wise and State-wise Allocation of Fifteenth Finance Commission Grants during 2022-23 to 2024
-25**

Sl. No.	States	2022-23			2023-24			2024-25		
		Untied	Tied	Total Allocation	Untied	Tied	Total Allocation	Untied	Tied	Total Allocation
1	Andhra Pradesh	804.00	1206.00	2010.00	812.40	1218.60	2031.00	860.80	1291.20	2152.00
2	Arunachal Pradesh	70.80	106.20	177.00	71.60	107.40	179.00	75.60	113.40	189.00
3	Assam	491.20	736.80	1228.00	496.40	744.60	1241.00	526.00	789.00	1315.00
4	Bihar	1536.80	2305.20	3842.00	1553.60	2330.40	3884.00	1645.60	2468.40	4114.00
5	Chhattisgarh	445.60	668.40	1114.00	450.00	675.00	1125.00	476.80	715.20	1192.00
6	Goa	22.80	34.20	57.00	23.20	34.80	58.00	24.80	37.20	62.00
7	Gujarat	978.40	1467.60	2446.00	989.20	1483.80	2473.00	1047.60	1571.40	2619.00
8	Haryana	387.20	580.80	968.00	391.60	587.40	979.00	414.40	621.60	1036.00
9	Himachal Pradesh	131.60	197.40	329.00	132.80	199.20	332.00	140.80	211.20	352.00
10	Jharkhand	517.20	775.80	1293.00	522.80	784.20	1307.00	554.00	831.00	1385.00
11	Karnataka	985.20	1477.80	2463.00	996.00	1494.00	2490.00	1054.80	1582.20	2637.00
12	Kerala	498.40	747.60	1246.00	504.00	756.00	1260.00	533.60	800.40	1334.00
13	Madhya Pradesh	1220.00	1830.00	3050.00	1233.20	1849.80	3083.00	1306.00	1959.00	3265.00
14	Maharashtra	1784.40	2676.60	4461.00	1804.00	2706.00	4510.00	1910.40	2865.60	4776.00
15	Manipur	54.00	81.00	135.00	54.80	82.20	137.00	58.00	87.00	145.00
16	Meghalaya	56.00	84.00	140.00	56.40	84.60	141.00	59.60	89.40	149.00
17	Mizoram	28.40	42.60	71.00	28.80	43.20	72.00	30.40	45.60	76.00
18	Nagaland	38.40	57.60	96.00	38.80	58.20	97.00	40.80	61.20	102.00
19	Odisha	691.20	1036.80	1728.00	698.80	1048.20	1747.00	740.40	1110.60	1851.00

		0	0		0		0		0	
20	Punjab	424.8 0	637.20	1062.00	429.6 0	644.40	1074.0 0	455.20	682.80	1138.00
21	Rajasthan	1182. 80	1774.2 0	2957.00	1195. 60	1793.40	2989.0 0	1266.4 0	1899.6 0	3166.00
22	Sikkim	13.20	19.80	33.00	13.20	19.80	33.00	14.00	21.00	35.00
23	Tamil Nadu	1104. 40	1656.6 0	2761.00	1116. 40	1674.60	2791.0 0	1182.8 0	1774.2 0	2957.00
24	Telangana	566.0 0	849.00	1415.00	572.0 0	858.00	1430.0 0	605.60	908.40	1514.00
25	Tripura	58.80	88.20	147.00	59.20	88.80	148.00	62.80	94.20	157.00
26	Uttar Pradesh	2986. 40	4479.6 0	7466.00	3018. 80	4528.20	7547.0 0	3197.6 0	4796.4 0	7994.00
27	Uttarakh and	176.0 0	264.00	440.00	178.0 0	267.00	445.00	188.40	282.60	471.00
28	West Bengal	1351. 20	2026.8 0	3378.00	1366. 00	2049.00	3415.0 0	1446.8 0	2170.2 0	3617.00
